

Revised

ITEM NO.5

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).12612/2022

(Arising out of impugned final judgment and order dated 15-07-2022 in CMA No. 30708/2022 passed by the High Court of Delhi at New Delhi)

X

Petitioner(s)

VERSUS

THE PRINCIPAL SECRETARY
HEALTH AND FAMILY WELFARE DEPARTMENT & ANR.

Respondent(s)

(WITH IA No.98027/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE J.B. PARDIWALAFor Petitioner(s) Dr. Amit Mishra, Adv.
Mr. Rahul Sharma, AORFor Respondent(s) Ms. Aishwarya Bhati, ASG
Ms. Ameyavikrama Thanvi, Adv.
Ms. Manisha Chava, Adv.
Ms. Shivani, Adv.
Ms. Shivika Mehra, Adv.
Mr. Aman Sharma, Adv.
Mr. Manvendra Singh, Adv
Ms. Chitragada Rastravara, Adv.
Mr. Nithin Pavuluri, Adv.
Mr. Abhijeet Singh, Adv.
Ms. Shagun Thakur, Adv.
Ms. Poornima Singh, Adv.
Mr. Gurmeet Singh Makker, AOR
Ms. Aakanksha Kaul, Adv.
Ms. Preeti Rani, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Ketan Paul, Adv.
Mr. Adit Khorana, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We have heard Dr Amit Mishra, counsel appearing on behalf of the petitioner and Ms Aishwarya Bhati, Additional Solicitor General appearing on behalf of the Union of India, with Ms Ameyavikrama Thanvi, Ms Manisha Chava, Ms Shivani, Ms Shivika Mehra, Mr Aman Sharma, Mr Manvendra Singh, Ms Chitrangada Rastravara, Mr Nithin Pavuluri, Mr Abhijeet Singh, Ms Shagun Thakur and Ms Poornima Singh.
- 2 Leave granted.
- 3 Judgment reserved.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
COURT MASTER**

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Ms. Shagun Thakur, Adv.
Ms. Pranima Singh, Adv.
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- 3 Judgment reserved.

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